

\236ITEM NO.13

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP. 7903/2016 in Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(for suspension of sentence and office report)

Date : 29/06/2016 This application was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON&#39;BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s) Mr. Siddharth, Adv.

for Mr. Rajeev Sharma,AOR

For Respondent(s) Mr. Mukul Singh, Adv.

for Ms. Pragati Neekhara,AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the respondent has circulated a letter seeking an adjournment, so as to enable her to file counter affidavit.

Prayer is allowed.

Counter affidavit be filed within four weeks.

Post thereafter.

(Renuka Sadana) (Parveen Kumar )

Court Master

AR-cum-PS